

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

08.10.2020


Present Online:

Sh. Vipin Kumar, Ld. Spl. PP for State through VC.

A2 is present through VC

Ld. Counsel Ms. Divyani through VC.

Today, the matter was listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence matter shall not be taken through VC. **Accordingly, the matter stands adjourned for PE on 27.10.2020.**


Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
08.10.2020

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P. N. Sharma Vs CBI
Crl. Rev. No.

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Present Online :

Sh. Dalip Singh, Ld. Counsel for petitioner through VC.

Fresh revision petition has been received by way of assignment. It be checked and registered.

TCR be summoned for 13.10.2020.

Dated 08.10.2020



Anuradha Shukla Bhardwaj
Special Judge PC Act 21 RADC
New Delhi